By Post

No.HC.XXXV-1/2017/ 192 / RTI (h September, 2017 Dated

From

Smt. A. Ajitsaria Registrar (Judl) & PIO Gauhati High Court

То

Sri DilipKantiBhattacharjee, C/o Digitech Computer Infosystem, Tribeni Complex, 1<sup>st</sup> Floor, NT Road, Tezpur, Sonitpur, PIN-784001.

Ref:

RTI application dated 31.07.2017(Regd.ID No.158/17 dated 10.08.17)

Sir,

Information with reference to your RTI application is provided herein below:

(i)

WP(C) 3670/2014 was last listed on 31-8-2017 (Cause-list enclosed)

(ii) Please note that issuing of directions does not fall within the purview of RTI Act, 2005.

#### Yours faithfully,

H 4 ۹۰۱۶ Registrar (Judl) & PIO <u>Gauhati High Court, Guwahati</u>

No. HC.XXXV -3/2017/  $\cancel{2017}$  / RTI Dated  $\cancel{10}$  September, 2017

11C

### From Smt.A.Ajitsaria, Registrar (Judl.)& PIO Gauhati High Court

To Sri Anjan Kumar dey, R/o- Roop Nagar (West), Near Shiva mandir, PO-Indrapur,Guwahati-781032, Assam.

Ref: Your RTI application dated 14.08.2017(Regd. ID No.162/17 dated 16-08-2017).

Sir,

Information with reference to your RTI application is provided herein below:

a) Photo-copy of select list of the Assam Judicial Service (Grade-III) of the year 1999 is enclosed.

b) No examination was held in the year 2000 for appointment toAssam Judicial Service(Grade-III).

c) Photo-copy of select list of the Assam Judicial Service(Grade-III) in the year 2002 is enclosed.

Enclo: - 5 sheets.

Yours faithfully,

# 4.9.17

Registrar (Judl.)& PIO Gauhati High Court, Guwahati Anjan Ka Dey S-9-2017

Pry fost spl. Nur

## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH) No. HC. XXXV - 2/2017/ 194 /RTI Dated Guwahati, 6<sup>1h</sup> September, 2017

| Smt. A. Ajitsaria,<br>Registrar (Judl.) & PIO<br>Gauhati High Court  |
|--|
| The Counsellor(s)<br>1) The Family Court, No-I<br>Guwahati<br>2) The Family Court, No-II<br>Guwahati<br>3) The Family Court, Barpeta<br>Dist-Barpeta<br>4) The Family Court, Silchar |
|  |

**Dist-Cachar** 

Sub:

Transfer of RTI application u/s 6(3) of the RTI Act, 2005

Madam,

A Copy of R.T.I application dated 10.04.2017 of Smt Akshata Ramakrishna Prabhu, Drom-10, Room No.12, IIM Ahmedabad, Vastrapur, Ahmedabad, Gujarat-380015 received on 05.09.2017 (Registered ID No. 175/17) from the Section Officer and CAPIO, Ministry of Law & Justice, Department of Justice, Government of India vide forwarding memo no 15011/96/2016-Jus (AU)- 361 dtd 26.08.17 on the above subject is forwarded to you for necessary action. The information may be furnished to the applicant directly within the prescribed time limit under intimation to the undersigned.

In case it does not fall under your jurisdiction, it may please be further transferred /forwarded to the Public Authority under Sec 6(3) (i) (ii) of RTI Act, 2005, to which the subject matter is closely connected, directly under intimation to the applicant.

Yours faithfully,

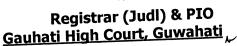
Enclo: As stated above.

n

6.9.17 Registrar (Judl) & PIO <u>Gauhati High Court, Guwahati</u> "

Memo No. HC. XXXV – 2/2017/ 195 /RTI Dated  $\ell^{15}$  September, 2017 Copy to:

1. Smt Akshata Ramakrishna Prabhu, Drom-10, Room No.12, IIM Ahmedabad, Vastrapur, Ahmedabad, Gujrat-380015. You are requested to approach the above authority for obtaining information 6.9.17







No. HC.XXXV -2/2017/ <u>197</u> / RTI Dated 6th September, 2017

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

Shri Rameshwar Sharma, Chamber No.F-308 III Floor, Karkardooma Court Complex, Shahdara, Delhi-110032.

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- 331 dtd 19.08.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 30.05.2017 received on 29.08.2017(Reg. ID No. 171/17) vide forwarding letter under reference, the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 4, 5 & 7: The subject matter of the queries being replica of the one already replied vide memo No. HC.XXXV -2/2017/119 / RTI, dated 28.6.17, hence no fresh reply is called for.

Yours faithfully,

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 6.9.17

 Registrar(Judl)&PIO

 Gauhati High Court, Guwahati

**FORM 'D'** Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2017/ <u>198</u> / RTI Dated 19.<sup>th</sup> September, 2017

From Smt.A. Ajitsaria Registrar (Judl) & PIO Gauhati High Court

To Smt Manashi Mandal, D/o- Nirmal kanti Mandal, R/o- Netaji Sarani,Bater tal, Meherpur, Silchar-788015, Assam.

Ref: Your RTI application dated 07.09.2017

Madam,

With reference to your RTI application received on 12.09.2017 (Regd. ID No. 191/17), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPO so forwarded by you is returned herewith.

Yours faithfully,

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Enclo: 1. IPO

No. HC.XXXV -2/2017/ 199 / RTI September, 2017 Dated 12<sup>+h</sup>

| From | Smt. A. Ajitsaria       |
|------|-------------------------|
|      | Registrar (Judl.) & PIO |
|      | Gauhati High Court      |

То

Ole

Shri Rameshwar Sharma, Chamber No.F-308 III Floor, Karkardooma Court Complex, Shahdara, Delhi-110032.

Forwarding letter No. 15011/96/2016-Jus (AU)- 304 dtd 17.08.17 Ref: of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 07.03.2017 received on 22.08.2017 (Reg. ID No.169/17) vide forwarding letter under reference, the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 10, 11 & 13 : The subject matter of the queries being replica of the one already replied, hence no fresh reply is called for.

Yours faithfully, 12.9.17 # Registrar(Judl)&PIO Gauhati High Court, Guwahati

No. HC.XXXV -2/2017/ <u>200</u> / RTI Dated 12<sup>th</sup> September, 2017

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

Shri Rameshwar Sharma, Chamber No.F-308 III Floor, Karkardooma Court Complex, Shahdara, Delhi-110032.

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- 291 dtd 14.08.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI applications dated 07.03.2017 & 07.04.17, received on 22.08.2017 vide forwarding letter under reference, the information pertaining to queries as requested for vide respective applications, is provided herein below:

# Information in connection with RTI application dated 07.03.2017 (ID No.167/17):

Reply to query No.1 to 9 & 11 to 13: Not related to Gauhati High Court.

Reply to query No. 10 : Information already furnished to you earlier vide memo No. HC.XXXV –2/2017/ 119 / RTI, dated 28.6.17 (copy enclosed)

# Information in connection with RTI application dated 07.04.2017 (ID No.168/17):

Reply to query No.1 & 3 to 12: Not related to Gauhati High Court.

Reply to query No. 2 : Information already furnished to you earlier vide memo No. HC.XXXV –2/2017/ 119 / RTI, dated 28.6.17

Yours faithfully,

H (۲۲۰۹۰۱۲) Registrar(Judl)&PIO Gauhati High Court, Guwahati

By Bost Spl Mian

#### THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. XXXV – 1/2017/ 20/ /RTI Dated Guwahati, the  $J_4/$  September, 2017.

From: Smt A Ajitsaria Registar(Judl) & Public Information Officer Gauhati High Court, Guwahati

#### To : The Public information Officer, O/o the NE Bar Council Guwahati-1

Sub: Request for information under RTI Act, 2005

Sir/,

An application received bearing(ID No.189/17) dated 12.09.2017 from Sri Lungkang Ering on the above subject is forwarded to you for doing the needful.

In case it does not fall under your jurisdiction, it may please be further transferred/forwarded to the Public Authority u/sec 6(3) (i) (ii) of RTI Act, 2005 to which the subject matter is more closely connected, directly under intimation to the applicant.

Yours faithfully,

4 14.9.17

14.9.17

Registar(Judl) & Public Information Officer Gauhati High Court, Guwahati

Memo No. HC. XXXV – 1/2017/ 202 /RTI Dated  $14^{14}$ September, 2017 Copy for information to:

Sri Lungkang Ering, R/o-Boying village, PO-Balek, Pasighat, East Siang District, Arunachal Pradesh. You are requested to approach the above authority for getting the information.

Enclo: (

sheets)

Registar(Judl) & Public Information Officer Gauhati High Court, Guwahati

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IC k Post

No. HC.XXXV -2/2017/ 206 / RTI Dated 14<sup>th</sup> September, 2017

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

To

Shri M. Sambhasiva Rao, H. No.6-26, Kalyanmandapam Road, Angalakuduru village, Tenali (Mandal), Guntur, Andhra Pradesh-522211

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) -335 dtd 22.08.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 20.12.2016 received on 29.08.2017 (Reg. ID No. 172/17) vide forwarding letter under reference, and as requested, the information pertaining to query no.8 is providing at herein below:

#### Reply to query No. 8:

Extract of the relevant (i) Gauhati High Court Rules (ii) Civil Rules & Orders for the Guidance of the Civil Courts and Officers subordinate to the Gauhati High Court of Assam and Nagaland (Vol-I) and (iii) copy of Order No. 41 dated 17.10.2014 are enclosed herewith.

Enclo: As above

Yours faithfully, 생 (4·역·1국 Registrar(Judl)&PIO Gauhati High Court, Guwahati

#### FORM 'D' **Rejection Order** [Rule 4 (iii)]

No.HC.XXXV-3/2017/ \_\_\_\_\_ / RTI September, 2017 Dated 15th

From

#### Smt. A. Ajitsaria Registrar (Judl) & PIO Gauhati High Court

To

Sri Rinku Pathak, S/o Sri Dharmeswar Pathak, Vill-Santinagar near BT college, PO- Santinagar, Pin-781314, Dist-Barpeta, Assam

Your RTI application regd. vide ID No. 197/17 dtd 14.09.2017 Sub:

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through Court fee, ought to have been paid by way of cash / demand draft / pay order & in favour of Registrar General, Gauhati High Court. Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. Court fee of Rs.10/- is returned in Original.

Yours faithfully,

df 15.9.17 Registrar (Judl) & PIO Gauhati High Court, Guwahati

Enclo:

By lost

No. HC.XXXV–1/2017/₰)억 RTI Dated ⊮<sup>1</sup> September, 2017

Smt.A. Ajitsaria Registrar (Judl) & PIO Gauhati High Court

То

From

Sri Ananda Ram Das, S/o Sri Gobinda Ram Das, Vill+PO-Panikhaiti, Pin-781026, Kamrup(M), Assam

Ref: Your RTI application dated 06.09.2017

Sir,

With reference to your RTI application received on 08.09.2017 (Regd. ID No. 180/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1 : The information was already furnished to you vide letter dated 16.08.2017 (Copy enclosed)

Reply to query No. 2 to 7 : Vigilance proceedings are information confidentially held by public authority and the same is hence denied on the ground that it is exempted from disclosure as per Section 8(1) (g) of the Right to Information Act, 2005.

Yours faithfully,

# 18.9.17

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Enclo:

As stated above.

No. HC.XXXV-1/2017/ $\mathcal{A}^{||}$ / RTI Dated  $\mathcal{A}^{|\bar{\nu}}$ September, 2017

#### Smt. A. Ajitsaria Registrar (Judl) & PIO Gauhati High Court

То

From

Sri Gautam Chakraborty, Vill-Bongaltola (Komartola), PO-Majorkuri, Pin-781102, Kamrup, Assam.

Your RTI application dated 06.09.2017

Sir,

Ref:

With reference to your RTI application received on 08.09.2017 (Regd. ID No. 179/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1, 2 & 3 : Vigilance proceedings are information confidentially held by public authority and the same is hence denied on the ground that it is exempted from disclosure as per Section 8(1) (g) of the Right to Information Act, 2005.

Be that as it may, the information was already furnished to you vide letter dated 16.08.2017, copy of which is enclosed herewith.

Reply to query No. 4 : The Selection Board for recruitment of Grade-IV staff in the subordinate Courts is made as per "The Assam District and Sessions Judges Establishment (Ministerial) Service Rules, 1987" and "The Assam Chief Judicial Magistrates Establishment (Ministerial) Service Rules, 1987" available at "Acts & Rules" section of the Sonitpur District Judiciary website www. sonitpurjudiciary.gov.in

Yours faithfully,

A 18.9.17

Registrar (Judl) & PIO Gauhati High Court, Guwahati

Enclo:

As stated above.

0)6

No. HC.XXXV -2/2017/ <u>2/3</u> / RTI Dated /8<sup>m</sup>September, 2017

From

Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

Shri Satish Mahor, Indra Nagar, Rahana, Near Puliya, Firozabad, PIN- 283203

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 06.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 19.08.2017 received on 14.09.2017 (Reg. ID No. 196/17) vide forwarding letter under reference, the information pertaining to query nos.2 to 6 and as requested for, is provided herein below:

Reply to query nos.2 to 6 : Separate data of cases by designation/office held is not available.

Status of cases is available at www.ghconline.gov.in

Yours faithfully, 네 1월 역 1국 Registrar(Judl)&PIO Gauhati High Court, Guwahati

By bob

No. HC.XXXV -2/2017/ <u>2)4</u> / RTI Dated <u>1</u> <sup>m</sup>September, 2017

From

#### Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

Shri Nishanth Muthusamy, 10/18/4, Shanthi Nagar West, Near EB Tower, 6th Cross, Hosur, Tamilnadu-635109

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 02.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 19.08.2017 received on 14.09.2017 (Reg. ID No. 195/17) vide forwarding letter under reference, the information pertaining to queries as requested for, is provided herein below:

Reply to query: Separate data of cases by designation/office held is not available.

Status of cases is available at www.ghconline.gov.in

Yours faithfully,

H 18·9·1٦ Registrar(Judl)&PIO <u>Gauhati High Court, Guwahati</u>

By fort

No. HC.XXXV -2/2017/ <u>21</u>/ RTI Dated 20<sup>Th</sup> September, 2017

From

#### Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

#### Shri Harpal Singh Rana, A-I,village-Kadipur, Post-Kadipur, Delhi-110036

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 02.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 14.08.2017 received on 14.09.2017 (Reg. ID No. 194/17) vide forwarding letter under reference, the information pertaining to query nos.7 to 9 and as requested for, is provided herein below:

Reply to query nos. 7: Yes.

Reply to query nos. 8 & 9: Regarding Procedure and fee etc has been notified in 'The Gauhati High Court (Right to Information) Rules, 2008 available in the Gauhati High Court's official website www.ghconline.nic.in

> Yours faithfully, ∰ 13.9.17 Registrar(Judl)&PIO <u>Gauhati High Court, Guwahati</u>

By ors

No. HC.XXXV -2/2017/ <u>21</u> / RTI Dated タd<sup>f</sup> September, 2017

#### Smt. A. Ajitsaria Registrar (Judl.)& PIO Gauhati High Court

То

From

Shri Dhirendra Kumar, Flat No-04, Prantosini Apartment, Near Timpany ICSE, CBM Compound Pin 530003 A. P.

Ref:

Forwarding letter No. 15011/96/2016-Jus(AU)-dtd 31.08.17of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 08.08.2017 received on 19.09.2017 (Reg. ID No.199/17)vide forwarding letter under reference, the information pertaining to queries and as requested for, is providedherein below: Reply to queryno. a. :Number of pending cases (Civil & Criminal) as on 01.08.2016

| Gauhati High Court | Number of (Civil)cases pending<br>as on 01/08/2016 | Number of (Criminal)<br>cases pending as on<br>01/08/2016 |
|--------------------|--|---|
| Principal Seat     | 21258  | 5037  |
| Kohima Bench       | 442  | 32  |
| Aizawl Bench       | 339  | 24  |
| Itanagar Bench     | 870  | 95  |
| Total              | 22909  | 5178  |

Cases pending In Sub-ordinate Courts

| States            | Number of (Civil) cases pend-<br>ing as on 01/08/2016 | Number of (Crimi-<br>nal)cases pending as on<br>01/08/2016 |
|-------------------|---|--|
| Assam             | 67619   | 191195   |
| Nagaland          | 1774  | 2486   |
| Mizoram           | 1974  | 2275   |
| Arunachal Pradesh | 1657  | 8093   |

Reply To query no. d.

| Gauhati High Court | Number of (Civil)<br>cases pending as | Number of (Criminal)cases pending<br>as on 01/08/2017 |
|--------------------|---------------------------------------|---|
|                    | on01/08/2017                          | 5550  |
| Principal Seat     | 21895                                 | 5559  |
| Kohima Bench       | 318                                   | 30  |
| Aizawl Bench       | 330                                   | 32  |
| Itanagar Bench     | 1094                                  | 79  |
| Total              | 23637                                 | 5700  |

Cases pending In Sub-ordinate Courts

| States            | Number of (Civil) cas-<br>es pending as on<br>01/08/2016 | Number of (Criminal) cases pending<br>as on 01/08/2017 |
|-------------------|--|--|
| Assam             | 67636  | 207019   |
| Nagaland          | 1895   | 2952   |
| Mizoram           | 2298   | 2829   |
| Arunachal Pradesh | 2795   | 8356   |

Reply to query nos. b, c, e &f : Information not available and hence could not be provided. Prediction does not fall within the purview of RTI Act, 2005.

Yours faithfully, ↓ 20 • 9 • 17 Registrar(Judl)&PIO <u>Gauhati High Court, Guwahati</u>

thy for

#### FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV –2/2017/ <u>216</u> / RT Dated 20<sup>1</sup>/m September, 2017

From

#### Smt. A. Ajitsaria Registrar (Judl.)& PIO Gauhati High Court

To

#### Sri Kamal Kishor Mehta, 403, Peninsula Heights, C.D. Barfiwala Lane, Juhu Galli, Andheri-(W), Mumbai—400058

Ref: Forwarding letter No. 15011/96/2016-Jus(AU)-321dtd 29.08.17of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 29.08.2017 received on 05.09.2017(Reg. ID No. 177/17)vide forwarding letter under reference, and as requested, the information is given herein below:

Reply to query No. 1: The Judgment dated 21.4.2014 of the Hon'ble Supreme Court of India was duly circulated amongst all the District Court immediately after receipt of the same from the Hon'ble Supreme Court of India in the month of May, 2014

Reply to query No. b, c, d : Separate Guidelines/standard operating procedures only for cases u/sec 138 of Negotiable Instruments Act has not been issued.

Yours faithfully,

ॳ २०२९२ Registrar(Judl)&PIO Gauhati High Court, Guwahati

By Roff

No. HC.XXXV-1/2017/2/竹 RTI Dated September, 20<sup>176</sup>, 2017

| From | Smt.A. Ajitsaria<br>Registrar (Judl) & PIO |
|------|--|
|      | Gauhati High Court                         |

То

Smt Ankita Surabhi, R/o- 2nd Floor, left Entrance, B-5, lajpat Nagar-III, New Delhi -110024

Ref:

Your RTI application dated 29.08.2017

Madam,

With reference to your RTI application received on 08.09.2017 (Regd. ID No. 190/17), the information pertaining to queries as requested for, is provided herein below:

Reply to query No. 1:Yes.

Reply to query No. 2: Number of meeting held by the Committee in the past 4 years ie 2014-17 = 13

Reply to query No. 3 : The data being voluminous you may inspect the minutes of the meetings held by the Juvenile Justice Committee during any office working days of the Gauhati High Court (Principal seat) with prior written intimation to the undersigned.

> Yours faithfully ♣ 20.9.17 Registrar (Judl) & PIO <u>Gauhati High Court, Guwahati</u>

No. HC.XXXV -6/2017/ <u>219</u> / RTI Dated つい下 September, 2017

#### Smt.A.Ajitsaria, From Registrar (Judl.) & PIO Gauhati High Court

Sri Rajib Biswas, To R/o Ulubari, Janapath Lane, Guwahati-7.

RTI application dated 12.09.2017 (Regd. ID No. 193/17 dated Ref: 12.09.2017)

Sir,

With reference to your RTI application referred above, copies of detail ACR report in respect of yourself for the year 2013, 2014, 2015 & 2016, are enclosed herewith.

Enclo:(

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Yours faithfully,

# 20.9.17 Registrar (Judl.) & PIO Gauhati High Court, Guwahati

By Bost

FORM 'D' Rejection Order [Rule 4 (iii)]

No. HC.XXXV-1/2017/ 220 / RTI Dated  $25^{\text{th}}$  September, 2017

From

То

Smt.A. Ajitsaria Registrar (Judl) & PIO Gauhati High Court

Shri Shriyam Gupta, Vidhi Centre for legal Policy, D-359, Lower Ground Floor, Defence Colony, New Delhi-110024

Ref:

Your RTI application dated 19.09.2017

Sir,

With reference to your RTI application received on 25.09.2017 (Regd. ID No. 203/17), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

Registrar (Judl) & PIO <u>Gauhati High Court, Guwahati</u>

Enclo: 1. IPO

No. HC.XXXV -2/2017/ <u>22)</u> / RTI Dated 25<sup>+</sup>れ September, 2017

By first

From

#### Smt. A. Ajitsaria Registrar (Judl.) & PIO Gauhati High Court

То

#### Shri Rameshwar Sharma, Chamber No.F-308 III Floor, Karkardooma Court Complex, Shahdara, Delhi-110032.

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- 319 dtd 23.08.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 27.05.2017 received on 30.08.2017 (Reg. ID No.173/17) vide forwarding letter under reference, the information pertaining to query nos. 1 & 38 as requested for, is provided herein below:

Reply to query No. 1: The subject matter of the queries being replica of the one already replied vide memo No. HC.XXXV -2/2017/119/RTI, dated 28.6.17(copy enclosed), hence no fresh reply is called for.

Reply to query No. 38: Not related to Gauhati High Court.

Var

### Yours faithfully, → 25[9/17 Registrar(Judl)&PIO Gauhati High Court, Guwahati